

**GOVERNMENT OF INDIA  
MINISTRY OF FINANCE  
DEPARTMENT OF REVENUE**

**LOK SABHA  
UNSTARRED QUESTION NO. †3272  
TO BE ANSWERED ON MONDAY, 09<sup>TH</sup> DECEMBER, 2019  
AGRAHAYANA 18, 1941(SAKA)**

**TAX EVASION**

**†3272. SHRI AJAY KUMAR MISRA TENI :**

**Will the Minister of FINANCE be pleased to state:**

*(a) whether a major case of income tax evasion associated with VVIP Helicopter scam has come to light in Delhi;*

*(b) if so, the details of the action taken/proposed to be taken by the Government against the guilty/companies in the case; and*

*(c) the details of the steps being taken by the Government to check such cases?*

**ANSWER**

**MINISTER OF STATE FOR FINANCE**

**(SHRI ANURAG SINGH THAKUR)**

(a) to (c): Income Tax Department takes appropriate actions in cases involving evasion of income tax, including any scam cases. Such actions under direct tax law include searches & seizure, surveys, enquiries, assessments and reassessments of income, levy of taxes along with interest, levy of penalties, filing of prosecution complaints in criminal courts etc., wherever applicable.

Further, disclosure of information in respect of specific persons, is prohibited except as provided under section 138 of the Income-tax Act, 1961.

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